

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR M/s TOWNSHIP DEVELOPERS INDIA LIMITED FOR REAL ESTATE PROJECTS AT MAHARASHTRA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/s. Township Developers India Limited PAN: AACCT5892N CIN: U70109MH2006PLC161598
2.	Address of the registered office	HDIL towers, 4 th floor, Anant Kanekar Marg, Bandra (E), Mumbai - 400051
3.	URL of website	https://truvisoryipe.com/portfolio/township-developers-india-limited/
4.	Details of place where majority of fixed assets are located	Refer Process note for details of the assets
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing on cirp.township@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:;	Details can be sought by emailing on cirp.township@gmail.com
10.	Last date for receipt of expression of interest	31/01/2025
11.	Date of issue of provisional list of prospective resolution applicants	03/02/2025
12.	Last date for submission of objections to provisional list	08/02/2025
13.	Date of issue of final list of prospective resolution applicants	09/02/2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	14/02/2025
15.	Last date for submission of resolution plans	16/03/2025
16.	Process email id to submit Expression of Interest	cirp.township@gmail.com



Note:

1. An application for extension of CIRP tenure by further 60 days will be filed with Adjudicating Authority. This Form G published herein shall be subject to approval of the Hon'ble NCLT granting extension of CIRP period.
2. These timelines are as prescribed under the Insolvency and Bankruptcy Code, 2016 and regulations thereof. The RP/COC may for the convenience of the Prospective Resolution Applicants reserves right to modify the same for the benefit of the Stakeholders.



For and on behalf of M/s Truvisory Insolvency Professionals, **Pete Lal**
Resolution Professional of M/s Township Developers India Limited

Registration No. IBBI/IPE-0103/IPA-2/2022-23/50020

AFA valid upto: 31.12.2025

Date: 16/01/2025

Place: Mumbai